

CC No. : 01/2015
ECR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

07.09.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Raj Mohan Chand, Ld. Sr. PP and Sh. Rattandeep,
Ld. PP for CBI.
Sh. R.A.Yadav, ASP for CBI.
Sh. N.K. Matta and Sh. Mohd. Faraz, Ld. SPPs
for Enforcement Directorate.
Sh. Yogeshwar Sharma, DD for ED.
Sh. Rajat Manchanda, Ld. Counsel for applicants
Rajiv Saxena, Shivani Saxena and Ajeit Saxena.

Ld. Counsel for CBI submits that he has filed an application for impleading CBI as party in the proceedings on the application filed by Rajiv Saxena for permission to visit abroad.

Ld. Counsel for ED submits he will be filing reply to the application filed by Rajiv Saxena to travel abroad during the course of the day. Ld. Counsel for ED also submits that he will be filing reply to the application filed by Shivani Saxena for extension of permission to travel abroad.



Put up on 10.09.2020.

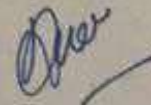
At this stage Ld. Counsel Sh. Rajat Manchanda submits that he has also filed an application for return of FDR of applicant Ajeit Saksena which the applicant has deposited at the time when he was permitted to travel abroad. Ld. Counsel submits that now LOC has been revoked against him and he is not the accused in the present case.

Ahlmad has reported that FDR is lying on record.

Let the FDR be returned to applicant Ajeit Saksena against proper receipt.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/07.09.2020

CC No. : 05/2017

RC No. : DAI-2016A-0041

U/Sec. 120B IPC r/w

Sec. 8 of PC Act, 1988

CBI V. Neeraj Saluja & Ors.

07.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Naveen Giri Ld. PP for CBI.
Accused no. 1 Neeraj Saluja with Ld. Counsel Sh. Aditya Sharda.

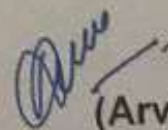
Accused no. 2 Sapna with Ld. Counsel Sh. Manoj Khatri.

Matter is listed for evidence.

Put up on 06.10.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)

**Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts**

CC No : 48/2019
ECIR No. : 01/DZCR/2019
U/S : 3 & 4 of PMLA Act
Branch : Central Region Delhi Zone
ED Vs. Gautam Khaitan & Ors.

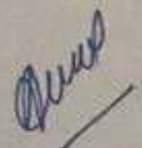
07.09.2020

Matter is taken up today and the proceedings are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N. K Matta and Sh. Mohd. Faraz, Ld.
SPPs for ED.
Sh. Yogeshwar Sharma, DD for ED.
Accused Gautam Khaitan in person.
Sh. Madhav Khuranna and Sh. Ram Aditya
Tiwari, Ld. Counsels for accused Gautam Khaitan.

Ld. Counsel for ED submits that he will be filing affidavit of IO and two receipts during the course of day. Ld. Counsel for ED also submits that he will be supplying these documents to Ld. Counsel for accused Gautam Khaitan.

Put up on 11.09.2020.



Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/07.09.2020

CC No. : 09/2012

RC No. : DAI 2010-A-0044

Branch : CBI/ACB/New Delhi

**U/S : 120-B r/w 420, 467, 468 & 471 IPC
and 13(2) r/w 13(1) (c) (d) of PC Act, 1988
CBI Vs. M/s Swiss Timing Ltd.**

07.09.2020


Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present : Sh. Naveen Giri, Ld. PP for CBI.

Put up on 29.10.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)

**Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/07.09.2020**